

**Ordinances issued under Article 13 of the Constitution**

RAO BIRENDRA SINGH; Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Bihar: —

(i) The Bihar Bhoodan Yagna (Amendment) Ordinance, 1980 (Bihar Ordinance No. 27 of 1980).

(ii) The Chotanagpur Tenancy (Amendment) Ordinance, 1980 (Bihar Ordinance No. 27 of 1980).

[Placed in Library. See No. LT-702/80 for (i) and (ii).]

(iii) The Bihar Panchayat Raj (Amendment and Validation) Ordinance, 1980 (Bihar Ordinance No. 42 of 1980) [Placed in Library. See No. LT-774/80.]

II. A copy (in Hindi) of the Tamil Nadu Land Reforms (Fixation of Ceiling on land Amendment Ordinance, 1980 (Tamil Nadu Ordinance No. 3 of 1980) [Placed in Library. See No. LT-777/80].

SHRI CHARANJIT CHANANA: Sir, I have got the permission. (*Interruptions*) Here is the permission.

MR. CHAIRMAN: Mr. Minister, you should not keep it in your pocket. You should give it to me.

SHRI CHARANJIT CHANANA: This<sup>1</sup> is an office copy.

SHRI BHUPESH GUPTA (West Bengal): Sir, this is very interesting. (*Interruptions*)

SHRI RABI RAY: The Ministers should not take you for granted.

MR. CHAIRMAN.- Mr. Minister, courtesy demands that it should reach me and permission taken. However, I

will overlook it this time. Now that you have handed it over to me, you have the permission to lay the papers. (*Interruptions*).

SHRI RABI RAY: They cannot take you for granted.

MR. CHAIRMAN.- That is all right. You must have noticed that the House has got completely emptied because Mr. Piloo Mody has walked away.

SHRI BHUPESH GUPTA: It is like this that after somebody has been sent to jail you say that he has your permission, or then you give your judgment. That is not done. Permission has to be taken before.

MR. CHAIRMAN; As I have said, Mr. Bhupesh Gupta, courtesy demanded that it should have come to me first.

SHRI RABI RAY: It is not the question of courtesy. They have violated the rules and procedure of the House.

MR. CHAIRMAN; I will insist on the permission being obtained first.

SHRI LAL K. ADVANI: Sir, I have one submission. This is something unconceivable. I have been on the Treasury Benches also. Minister have a huge staff to assist them. Every Member of this House presumes that when a paper comes to the House, every formality is gone through. We were examining it. It is just by accident.....

MR. CHAIRMAN: Mr. Leader, do not introduce such a formality. In England people have been released from wrongful detention by Judges, writing on the cuff of the waiter in their houses.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): That is a different thing.

SHRI VIREN J. SHAH (Gujarat): This particular case you should send to the wrongful detention. (*Interruptions*)